

## PAPERS LAID ON THE TABLE

*[English]***Annual Report and Review on the Working of Oil and Natural Gas Commission for 1990-91 and Statement for delay in laying these papers.**

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): Sir, I beg to lay on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1990-91 along with Audited Accounts and of its subsidiary viz. ONGC Videsh Limited for the year 1990-91 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1990-91 and of its subsidiary viz. ONGC Videsh Limited for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.  
[Placed in Library. See No. LT-2493/92]

**Standards of Weights and Measures (General) Amendment Rules, 1992 and Memorandum of Understanding between the Hindustan vegetable Oils Corporation Limited and Ministry of Civil Supplies, Consumer Affairs and Public Distribution for 1992-93:**

THE MINISTER OF STATE IN THE

MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): Sir, I beg to lay on the Table:-

- (1) A copy of the Standards of Weights and Measures (General) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 681 (E) in Gazette of India dated the 20th July, 1992 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976. [Placed in Library. See No. LT-2494/92]
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1992-93. [Placed in Library. See No. LT-2495/92]

**Notifications Under All India Services Act, 1951, Forty First Report of Union Public Service Commission for 1990-91 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): Sir, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
  - (i) The Indian Police Service (Fixation of Cadre Strength) fourth Amendment Regulations, 1992 published in Notification No. G.S.R. 221 in Gazette of India dated the 16th May, 1992.

- (ii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1992 published in Notification No. G.S.R. 222 in Gazette of India dated the 16th May, 1992.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1992 published in Notification No. G.S.R. 223 in Gazette of India dated the 16th May, 1992.
- (iv) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1992 published in Notification No. G.S.R. 224 in Gazette of India dated the 16th May, 1992.
- (v) G.S.R. 225 published in Gazette of India dated the 16th May, 1992 containing corrigendum to the Notification No. G.S.R. 105 dated the 7th March, 1992.
- (vi) G.S.R. 226 published in Gazette of India dated the 16th May, 1992 containing corrigendum to the Notification No. G.S.R. 106 dated the 7th March, 1992.
- (vii) G.S.R. 236 published in Gazette of India dated the 23rd May, 1992 containing corrigendum to the Notification No. G.S.R. 33 dated the 25th January 1992.
- (viii) G.S.R. 237 published in Gazette of India dated the 23rd May, 1992 containing corrigendum to the Notification No. G.S.R. 34 dated the 25th February, 1992.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1992 published in Notification No. G.S.R. 238 in Gazette of India dated the 23rd May, 1992.
- (x) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1992 published in Notification No. G.S.R. 239 in Gazette of India dated the 23rd May, 1992.
- (xi) The Indian Police Service (Pay) Third Amendment Rules, 1992 published in Notification No. G.S.R. 249 in Gazette of India dated the 30th May, 1992.
- (xii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1992 published in Notification No. G.S.R. 250 in Gazette of India dated the 30th May, 1992.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1992 published in Notification No. G.S.R. 271 in Gazette of India dated the 6th May, 1992. [Placed in Library See. No. LT- 2496/92]
- (2) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
- (i) Forty-first Report of the Union Public Service Commission for the year 1990-91. [Placed in Library See. No. LT- 2497/92]
- (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred to in Chapter VIII of the above Report. [Placed in Library. See no LT- 2498/92]

**General Centre Services Group 'B' Posts (Amendment) Rules, 1992 and statement for delay in laying there papers**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): Sir, On behalf of Shri S. Krishna Kumar, I beg to lay on the Table:

- (1) A copy of the General Central Service, Group 'B' posts (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 214 in Gazette of India dated the 9th May, 1992 issued under provision to article 309 of the Constitution.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No LT-2499/92]

**Review on the working of and annual report of Andaman and Nicobar Islands, Integrated Development Corporation Limited, Port Blair, for 1990-91 and statement for delay in laying these papers**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES): (PROF. P.J. KURIEN): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government on the working of the Andaman and Nicobar Islands Integrated development Corporation Limited, Port Blair, for the year 1990-91.

- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 2500/92]

**Background Note on Review of Drug Policy, 1986**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): Sir, I beg to lay on the Table a copy of the Background Note on Review of Drug Policy, 1986 (Hindi and English versions). [Placed in Library See No. LT-2501/92]

**Memoranda of understanding between Hindustan Paper Corporation Limited Hindustan News print Limited, Nepa Limited, Hindustan Photo Films Manufacturing Company Limited and Department of Navy Industry, Ministry of Industry for 1992-93 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM) (On behalf of SHRI

P.K. THUNGON): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93. [Placed in Library. See No. LT-2502/92]
  - (ii) Memorandum of Understanding between the Hindustan Newsprint Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93. [Placed in Library. See No. LT-2503/92]
  - (iii) Memorandum of Understanding between the Nep Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93. [Placed in Library See No. LT -2504/92]
  - (iv) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93. [Placed in Library. See No. LT -2505/92]
  - (v) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry for the year 1992-93. [Placed in Library. see No. LT- 2506/92]
  - (vi) Memorandum of understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Industry for the year 1992-93.[Placed in Library .

See No. LT- 2507/92]

- (2) A copy of the Report (Hindi and English versions) of the comptroller and Auditor General of India-Union Government (No. 17 of 1991) (Commercial) - Hindustan Photo Films Manufacturing Company Limited under article 151(1) of the Constitution. [Placed in Library. See No LT- 2508/92]

**Petroleum (Amendment ) Rules 1990  
and Statement for delay in laying these  
papers.**

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (DEPARTMENT  
OF INDUSTRIAL DEVELOPMENT) (SHRI-  
MATI KRISHNA SAHI): Sir, I beg to lay on  
the Table:-

- (1) A copy of the Petroleum (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 929 (E) in Gazette of India dated the 30th November, 1990 under sub-section (4) of section 29 of the Petroleum Act, 1934 together with a corrigendum there to (in English version only) published in Notification No. G.S.R. 236 (E) in Gazette of India dated the 24th April, 1991.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT- 2509/92]

MR. DEPUTY SPEAKER: Now, Shri M.M. Jacob to make a statement regarding the encounter between the police and the terrorists on 11-8-1992 in Paschim Vihar.